

(2021) 12 UK CK 0187

In the Uttarakhand High Court

Case No : Writ Petition (S/S) No. 1132 Of 2020

Jitendra Lesiyal And Others

APPELLANT

Vs

Uttarakhand Public Service Commission And Others

RESPONDENT

Date of Decision : 15-12-2021

Acts Referred:

Citation : (2021) 12 UK CK 0187

Hon'ble Judges : Raghvendra Singh Chauhan, CJ; Narayan Singh Dhanik, J

Bench : Division Bench

Advocate : Abhijay Negi, Ashish Joshi, N.S. Pundir, Dinesh Gahatori, K.N. Joshi

Final Decision : Dismissed

Judgement

Raghvendra Singh Chauhan, CJ

Mr. Ashish Joshi, the learned counsel for the Uttarakhand Public Service Commission, informs this Court that qua the petitioners, namely Ajay Kumar, Arvind Kumar, Jyoti, Naveen Kumar s/o Mr. Nathi Lal Juyal, Naveen Kumar, Rajani Bisht, Ruchi Juyal, Prashant Singh Bisht, Ashish Dobhal, Devendra Singh Negi and Ritu Negi, the writ petition has become infructuous, as they have not qualified in the examination.

Therefore, the writ petition is, hereby, dismissed as infructuous qua the petitioners aforementioned.